

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 768 /Confdl. /2014
II-2-17/2002(Pt. VI)

Bilaspur, dated 07 /08/2014

Copy of notification/ endt. no. 6542/2219/21-B/C.G./2014 dated 26.07.2014 issued by the Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Raipur forwarded to:-

- (1) Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Navin Sinha for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice T.P.Sharma for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Inder Singh Uboweja, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (13) Registrar (Vigilance), High Court of Chhattisgarh, Bilaspur for information.
- (14) Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (15) Additional Registrar (Judicial/ Administration/ D.E./ M.), High Court of Chhattisgarh, Bilaspur for information.
- (16) Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information.
- (17) Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
- (18) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this notification in the official web-site of this High Court.


(ASHOK PANDA)
REGISTRAR GENERAL

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नया रायपुर (छ0ग0) 492002

अधिसूचना

रायपुर, दिनांक /07/2014

क्रमांक /2219/21-ब/छ.ग./2014, — भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्द्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तों) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

संशोधन

उक्त नियमों में,—

1. नियम 13 के उप-नियम (1) में, पूर्ण विराम चिन्ह “.” के स्थान पर, कोलन चिन्ह “:” प्रतिस्थापित किया जाये ।
2. नियम 13 के उप-नियम (1) के परंतुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात् :-

“परंतु यह और कि सेवा के अधिकारी, जो साठ वर्ष की अधिवार्षिकी आयु पूर्ण करने पर सेवानिवृत्त हुआ है, को जिला न्यायाधीश संवर्ग में रिक्ति की दशा में, उच्च न्यायालय की अनुशंसा पर, बासठ वर्ष की आयु तक, ऐसे निबंधन एवं शर्तों पर, जैसा कि राज्य सरकार द्वारा उच्च न्यायालय के परामर्श से विनिश्चित की जाये, पुनर्नियोजित किया जा सकेगा ।”

NOTIFICATION

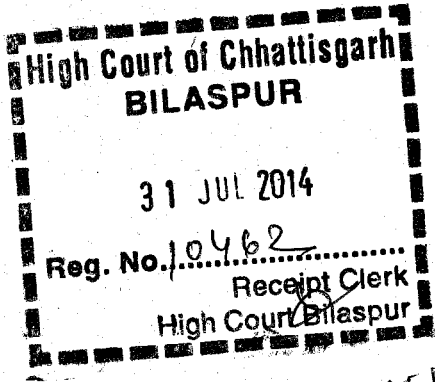
No. /2219/21-B/C.G./2014, In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

AMENDMENT

In the said rules,-

1. In proviso to sub-rule (1) of rule 13, for the punctuation full stop “.”, the punctuation colon “:” shall be substituted.
2. After proviso to sub-rule (1) of rule 13, the following shall be inserted, namely:-

“Provided further that an officer of the service, who has retired on superannuation at the age of sixty years, may be re-employed on the recommendation of the High Court up to the age of sixty two years in case of vacancy in the cadre of District Judge, on such terms and conditions as would be decided by the Government in consultation with the High Court.”



छत्तीसगढ़ के राज्यपाल के नाम से

तथा आदेशानुसार

(ए०के० सामंतराय)

प्रमुख सचिव

छ.ग.शासन, विधि एवं विधायी कार्य विभाग

पृ. क्र० 6542/2219/21-ब/छ.ग./2014 रायपुर, दिनांक 26/07/2014

प्रतिलिपि:-

28 JUL 2014

1. रजिस्ट्रार जनरल, छ०ग० उच्च न्यायालय बिलासपुर की ओर उनके ज्ञापन क्रमांक 529/II-02-17/2002(Part-II)/Confdl./2014 दिनांक 16.07.2014 के संदर्भ में,
2. उप संचालक, शासकीय क्षेत्रीय मुद्रणालय, गोंदवारा, भनपुरी रायपुर की ओर छत्तीसगढ़ राजपत्र (असाधारण) अंक दिनांक 26/07/2014 में अनिवार्य रूप से प्रकाशित कर राजपत्र की 50 प्रतियों इस विभाग को भेजने हेतु, की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित ।

(सुषमा सावंत)

अतिरिक्त सचिव

छ.ग.शासन, विधि एवं विधायी कार्य विभाग